

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

...

OA 1438/97

New Delhi, this the 25th day of July, ,1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Shri S. P. Biswas, Member (A)

Kuldip Singh Negi,  
Senior Auditor,  
Controller of Defence Accounts (HQ)  
'C' Block, DHQ P.O.  
New Delhi.

.....Applicant

(By none)

Versus

Union of India through

Controller General  
of Defence Accounts,  
R.K.Puram, New Delhi.


....Respondents


(By none)

O R D E R (ORAL)  
[Dr. Jose P. Verghese, Vice-Chairman(J)]

This matter had come up for hearing on 7.7.1997 and the petitioner had taken ten days time for amending the petition. Thereafter it again came up on Board on 17.7.1997 and none appeared and the matter was adjourned to 25.7.1997 and none appears even today.

Since our orders dated 7.7.1997 seems to indicate that this matter cannot be admitted without the necessary amendments are made in the petition, this OA is dismissed in default and on merit as well.

  
(S.P. Biswas)  
Member (A)

  
(Dr. Jose P. Verghese)  
Vice-Chairman(J)

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